

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1329 /ND/2019

In the matter of :

Adbridge Communications India (P) Ltd

.. PETITIONER

Vs.

Automobiles Sterlind (India) Pvt. Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 31.5.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

Sh. H.C. Suri,  
Hon'ble Member (Technical)

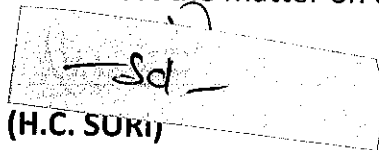
For the Petitioner /Op. Creditor : Mr. Subrahmanyam, Advocate

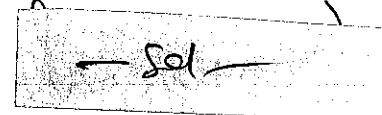
For the Respondent/Corporate Debtor :-

ORDER

Learned Counsel for the petitioner is present. . Upon notice, the Corporate Debtor is being represented by Mr. Sumit Binda, who undertakes to file 'Vakalatnama' and also seeks time to file reply on behalf of the Corporate Debtor. Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply.

Post the matter on 09.7.2019.

  
(H.C. SURI)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit